

वित्तीय वर्ष के पहले आठ महीनों में इकट्ठी हुई रकम पिछले वर्ष की इरा अवधि में इकट्ठी हुई रकम के दुगुने से भी ज्यादा है। इस के अलावा, आयकर देने वालों से सम्बन्ध रखने वाली अनिवार्य जमा योजना को छँड़ आर सभी अनिवार्य जमा योजनाएँ अब वापस ले ली गयी हैं ; आयकर देने वालों के लिए जो योजना बनाई गई है उस के अनुसार, आयकर, देने वाले अनिश्चित अधिभार में कमी की मांग कर सकते हैं। ऐसा न होने पर अधिभार की यह रकम उन्हें अदा करनी पड़ेगी। इसलिए अनुमान है कि अपनी इच्छा से की जाने वाली बचतों पर इस का कोई प्रभाव नहीं पड़ेगा।

Medical College in Rajasthan

1934. **Dr. L. M. Singhvi:** Will the Minister of Health be pleased to state:

(a) whether the Government of Rajasthan have during the last six months submitted any proposal or scheme for setting up a medical college or colleges in Rajasthan within the Third Plan period; and

(b) if so, the details thereof and the action taken by Union Government thereon?

The Minister of Health (Dr. Sushila Nayar): (a) No formal proposal or scheme for setting up a Medical College or Colleges in Rajasthan has been received from the Government of Rajasthan.

(b) Does not arise.

Medical Facilities in Rural Areas

1935. **Shrimati Savitri Nigam:** Will the Minister of Health be pleased to state:

(a) whether Government propose to organise surveys in the rural areas to find out the people's actual medical requirements and conditions of rural dispensaries; and

(b) if so, the details thereof?

The Minister of Health (Dr. Sushila Nayar): (a) No, Sir. A comprehensive Survey was recently conducted by the Health Survey and Planning Committee (Mudaliar Committee) and a detailed report was submitted by the Committee in 1961, which gives in detail the existing position and future requirements of medical care in the country.

(b) Does not arise.

Customs Duty on Hearing Aids

1936. { **Shrimati Savitri Nigam:**
Shri Maheswar Naik:

Will the Minister of Finance be pleased to state the percentage of customs duty on hearing aids and components of hearing aids levied by the Customs Department?

The Minister of Finance (Shri T. T. Krishnamachari): The statutory rate of customs duty leviable on hearing aids and component parts thereof, on import into India, is 60 per cent *ad valorem* (Standard) and 50 per cent *ad valorem* (Preferential) plus surcharge at the rate of 10 per cent of the duty. However, by a notification, this statutory rate has been reduced to 10 per cent *ad valorem* (Standard), plus surcharge at the rate of 10 per cent of the duty, and Nil (Preferential). Parts which can be used otherwise than in hearing aids are not entitled to the reduced rates of duty and are assessed at different rates under the appropriate items.

Rewards in Customs and Excise

1937. **Shri D. B. Raju:** Will the Minister of Finance be pleased to state the number of cases of rewards in Customs and Central Excise still pending sanction and disbursement since 1951 in Hyderabad Collectorate?

The Minister of Finance (Shri T. T. Krishnamachari): The required in-

formation is as under:—

Number of pending reward cases pertaining to—

	Year 1951	Subse- quent years	Total
Central Excise	4	105	109
Customs	..	21	21
TOTAL	4	126	130

Licences for Goldsmiths

1938. { Shrimati Savitri Nigam:
Shri Hem Raj:
Shri Onkar Lal Berwa:

Will the Minister of Finance be pleased to state:

(a) the procedure for the grant of licences to goldsmiths;

(b) the number of goldsmiths who have applied for licences so far in the Union Territories and other States;

(c) the number of licences which have been given to the goldsmiths in different States and Union Territories; and

(d) whether these licences have been issued by the Central Government or by the State Governments?

The Minister of Finance (Shri T. T. Krishnamachari): (a) The procedure is set out in Rule 126 HH of the Defence of India Rules.

(b) The information is being collected and will be laid on the Table of the House when received.

(c) No certificates have been issued so far.

(d) The licences will be issued by authorised officers of the State Governments/Union Territories on behalf of the Administrator.

दिल्ली में बिक्री कर

१९३६. श्री मोहन स्वरूप : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली प्रशासन द्वारा बिक्री कर की समस्याओं का अध्ययन करने के लिए कोई परामर्शदाता समिति नियुक्त की जायेगी ;

(ख) यदि हां, तो उसका विस्तृत विवरण क्या है ; और

(ग) उस समिति का गठन कब तक होगा ?

वित्त मंत्री (श्री ति० त० कृष्णमाचारी) : (क) से (ग). दिल्ली के संघीय राज्यक्षेत्र में बिक्री-कर के प्रशासन से संबंध रखने वाले मामलों में दिल्ली के वीक कमिश्नर का सलाह देने के लिए ६ नवम्बर, १९६३ को एक बिक्री-कर सलाहकार समिति बनायी गयी है जिसमें ये लोग हैं :—

(१) डाक्टर मुद्दसीर सिंह— अध्यक्ष

(२) दिल्ली के विभिन्न वाणिज्य-मंडलों। व्यापार संघों का प्रतिनिधित्व करने वाले सात सदस्य

(३) दिल्ली का बिक्री कर कमिश्नर— सदस्य-सचिव

Hospital near Mehrauli, New Delhi

1940. Shri Basumatari: Will the Minister of Health be pleased to state:

(a) whether it is a fact that drinking water is not available to the patients in a hospital situated at Fatehpur Beri near Mehrauli, New Delhi; and

(b) if so, the steps Government are taking to remove this difficulty?

The Minister of Health (Dr. Sushila Nayar): (a) No, Sir.

(b) Does not arise.